

of companies is sought to be brought about through proper audit of the accounts of companies and various other provisions of the Companies Act pertaining to surveillance of corporate functioning.

Pilferage from Pipelines carrying Petroleum Products

2975. SHRI CHINTAMANI JENA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there have been some cases brought to the notice of Government of pilferage from the pipelines carrying petroleum products in the various States, State-wise;

(b) if so the details regarding the quantity and value of products during last two years; and

(c) the measures taken to safeguard against pilferage and the results achieved so far in this direction?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Stray instances of pilferage of oil products from Indian Oil Corporation's product pipelines in Madras came to notice in 1976. For lube base oil alone the pilferage loss is estimated to have been of the order of Rs. 16.31 lakhs in 1978-79 and Rs. 18.51 lakhs in 1979-80.

(c) Pipelines of Indian Oil Corporation are being constantly patrolled by Indian Oil Corporation's own patrolmen and constant liaison in this regard is also being maintained with various States and other authorities. In case of the product pipelines in Madras the question of further intensifying police patrolling has been strongly taken up with the State Government and authorities have agreed for the effective deployment of police personnel. Indian Oil Corpora-

tion has agreed to reimburse its cost. In the case of pipelines passing over rail/road bridges these are being guarded by guards posted by the respective railway/State Government authorities.

In the case of pipeline of Bharat Petroleum Corporation, while the BPT authorities patrol the FO line in Bombay, the Oil companies maintain vigilance over the pipelines in Cochin.

Pipelines of Cochin Refinery are laid underground. Security staff of the company as well as operating personnel inspect pipelines frequently.

Pipelines of Assam Oil Company are regularly patrolled by the members of Company's security force.

Radio and T.V. in Karnataka

2976. SHRI S. B. SIDNAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the proposals under consideration of Government for expansion and development of radio and television activity in the Karnataka State?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDBEN M. JOSHI): There is already an approved 6th Plan (1978-83) project for upgradation of the auxiliary centre at Gulbarga with provision of permanent studios. In addition, the following schemes for expansion and development of broadcasting in the State of Karnataka have been included in the revised 6th Plan proposals for 1980-85 now under consideration of the Government:

(i) Upgradation of transmitter power at Dharwar.

(ii) Upgradation of the auxiliary centre at Bhadravati with provision of permanent studios.

(iii) Setting up of two local radio stations with low power MF/VHF

transmitters at Mercare (Coorg) and Karwar respectively.

The implementation of these schemes will depend on the approval of the revised Plan, availability of financial resources and relative priorities.

2. As regards television, setting up of a full-fledged TV centre at Bangalore and Programme Production Centre at Gulbarga have been approved for implementation.

अन्तर्राष्ट्रीय फिल्म समारोह

2977. श्री विलास मुत्तेमवार : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में जनवरी, 1981 में आयोजित किये जाने वाले अन्तर्राष्ट्रीय फिल्म समारोह के लिये फिल्म समारोह निदेशालय ने कितनी धनराशि मांगी है ; और

(ख) मंत्रालय ने इस प्रयोजन के लिये कितनी धनराशि मंजूर की है ?

सूचना और प्रसारण मंत्रालय में उप-मंत्री (कुमारी कुमुदबेन . एम० जोशी) :

(क) 53.58 लाख रुपये ।

(ख) 50 लाख रुपये ।

Rural Electrification in Tribal Area of Orissa

2978. SHRI GIRIDHAR GOMANGO: Will the Minister of ENERGY be pleased to state:

(a) total number of villages in tribal areas of the Orissa State so far electrified and programmes for the current financial year by REC scheme sanctioned by his Ministry;

(b) the villages selected by the State Government for electrification under the normal schemes of the State in tribal areas for the years 1979-80 and 1980-81; and

3041 LS.—3.

(c) the reasons for delay in implementation of electrification schemes in tribal areas of that State, if any?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Up to 31st March, 1980, 4,344 villages in the tribal areas of Orissa had been electrified. During the year, 1980-81 535 additional villages in the tribal sub-plan area have been programmed for electrification, out of which 515 villages are likely to be electrified under REC Schemes.

(b) During 1979-80, 170 new villages were electrified in the tribal areas under the State Electricity Board's own resources. The programme for 1980-81 under the Board's Normal Development Programme is electrification of 70 villages.

(c) There are several reasons for delay in implementation of electrification schemes in the tribal areas of Orissa. The villages in the tribal areas are sparsely populated and are mostly scattered in small groups of a few hutments, and hence, there is no demand for street lights/domestic connections. There is also poor response from the consumers in these areas for energisation of pumpsets. These result in the State Electricity Board not being able to draw further instalments of loan from REC, which are released on the basis of progress achieved according to the programmed construction schedule.

Supply of Mineral Oil by Kuwait

2979. SHRI KESHO RAO PARDHI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Kuwait has agreed to supply mineral oil to India and if so, the basis thereof; and

(b) the quantity and value of the oil to be supplied by Kuwait to India and the number of instalments in